

**Before The National Green Tribunal  
Southern Zone Chennai  
Original Application No.228 of 2021**

In the matter of  
J. Jagan Kumar  
Bengaluru

V/s.

...Applicant

The Member Secretary  
SEIAA  
Bengaluru and others

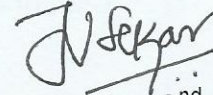
...Respondent

**INDEX OF DOCUMENTS FILED BY THE 2<sup>ND</sup> RESPONDENT**

<b>S.NO.</b>	<b>DATE</b>	<b>DESCRIPTION</b>	<b>PAGE</b>
1.	06.04.2023	Status report filed by Additional Director Town Planning Department	1

Certified that the above document is the scanned copy of the original.

Dated at Chennai on this the 9<sup>th</sup> day of April 2023.



Counsel for the 2<sup>nd</sup> Respondent

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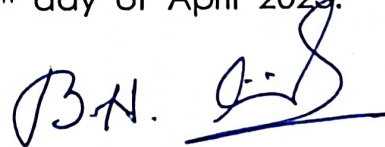
Status report filed by the Additional Director of Town Planning on  
behalf Bruhat Bengaluru Mahanagara Polika the Second Respondent

In the above matter it is respectfully submitted that this Hon'ble Tribunal has directed the Additional Director Town Planning be made a member in the Joint Committee on their request so that it would be easy for them to find out the alleged encroachment on the buffer zone of the alleged Nala.

The Town Planning Department approves the drawings for sanctioning the Plan on the basis of the Revenue Department's records which did not show any water body within the prohibited distance in this case.

The Town Planning Department also solely relies upon the Survey records which falls under the Revenue Department. However so far the Joint Committee has not intimated me about the meeting As and when I am informed about the meeting I shall give the information required from me.

Dated at Bengaluru on this the 6<sup>th</sup> day of April 2023.



Additional Director of Town Planning BBMP

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Southern Zone Chennai  
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BY THE 2<sup>ND</sup> RESPONDENT**

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